

take action on the ground that contravention of Section 4 of the Competition Act, 2002 is not made out. It is submitted that the Commission has overlooked the Investigation Report submitted by the Director General on vital issue in regard to abuse of dominant position in the relevant market.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **22nd January, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc